

GOVERNEMENT OF ASSAM
JUDICIAL DEPARTMENT :::: JUDICIAL BRANCH

ORDERS BY THE GOVERNOR

NOTIFICATION

Dated Dispur, the 3rd August,2013

No.JDJ.220/2013/62 : The Governor of Assam is pleased to temporarily appoint the Public Prosecutor of each District to act as Special Public Prosecutor under Section 32 of the Protection of Children from Sexual Offences Act, 2012, before the Special Court constituted under Section -28 of the said Act (the Court of Sessions Judge of each district has been designated as Special Court), until regular appointment of Special Public Prosecutor is made.

Sd/-H.K. Sarma
L.R. & Secretary to the Govt. of Assam,
Judicial Department.

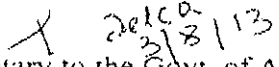
Memo No.JDJ.220/2013/62-A

Dated Dispur, the 3rd August,2013

Copy for information & necessary action to :-

1. The Principal Secretary to the Govt. of Assam, Home & Political Department, Dispur, Guwahati-6.
2. The Commissioner & Secretary to the Govt. of Assam, Social Welfare Department, Dispur, Guwahati-6.
3. The Registrar General, Gauhati High Court, Guwahati-1.
4. The P.S. to Hon'ble Minister, Law for appraisal of the Hon'ble Minister.
5. The Deputy Commissioner District.
6. The District & Sessions Judge District.
He is also requested to cause handing over a copy of this notification to the Public Prosecutor for his information and necessary action.
7. The Chief Judicial Magistrate District.
8. The Public Prosecutor, District, for information and necessary action.
9. The Director, Assam Govt. Press, Bamunimaidam, Guwahati-21 for publication in the Assam Gazette

By order etc.,


Joint Secretary to the Govt. of Assam,
Judicial Department.